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Title: The Minister of State in the Ministry of Human Resource Development laid the statement regarding status of implementation of recommendations in the 193rd and 174th Report of the Standing Committee on Human Resource Development on Demands for Grants (2007-08), pertaining to the Department of Higher Education, Ministry of Human Resource Development on Demands for Grants (2007-08), pertaining to the Department of Higher Education, Ministry of Human Resource Development.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): Sir, on behalf of Shri Arjun Singh, I beg to lay the statement. In pursuance of rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha issued by the Hon'ble Speaker, Lok Sabha vide Lok Sabha bulletin Part-II dated September 1, 2004, I lay this Statement on the status of implementation of the recommendations contained in the Hundred and Ninety-Third Report of the Standing Committee on HRD on Demand for Grants 2007-08 (Demand No.57) of the Department of Higher Education (Ministry of Human Resource Development).

The Standing Committee on HRD examined the Demands for Grants of the Department of Secondary and Higher Education for the year 2007-08 and presented their 193rd Report in Rajya Sabha, which was laid simultaneously in Lok Sabha on 27th April, 2007. The recommendations contained in the report have been examined in the Department of Higher Education, Ministry of Human Resource Development and the Action Taken Note on those recommendations was submitted to the Standing Committee on 25th September, 2007. The Department of Higher Education, Ministry of Human Resource Development is making all efforts to implement the recommendations of the Committee in their true spirit.

Sir, I lay the Statement along with a copy of Action Taken Note on the recommendations of 193rd Report in both the Houses of Parliament which had been submitted to the Committee.

* Laid on the Table and also placed in Library, See No. LT 8753/2008

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI): Sir, on behalf of Shri Arjun Singh, I beg to lay the statement. In pursuance of rule 389 of the Rules of Procedure and Conduct of Business in Lok Sabha issued by the Hon'ble Speaker, Lok Sabha vide Lok Sabha bulletin Part-II dated September 1, 2004, I beg to lay this Statement on the status of implementation of the recommendations contained in the Hundred and Ninety-Third Report of the Standing Committee on HRD on Demand for Grants 2006-07 (Demand No.56) of the Department of Higher Education (Ministry of Human Resource Development).

The Standing Committee on HRD examined the Demands for Grants of the Department of Secondary and Higher Education for the year 2006-07 and presented their 174th Report in Rajya Sabha, which was laid simultaneously in Lok Sabha on 22nd May, 2006. The recommendations contained in the Report have been examined in the Department of Secondary & Higher Education, Ministry of Human Resource Development and an Action Taken Note on those recommendations was submitted to the Standing Committee on 25th October, 2006. The Ministry of Human Resource Development is making all efforts to implement the recommendations of the Committee in their true spirit.

Sir, I lay the Statement along with a copy of Action Taken Note on the recommendations of 174th Report in both the Houses of Parliament which had been submitted to the Committee.

* Laid on the Table and also placed in Library, See No. LT 8754